

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Srinagar, 2nd of December, 2021**

**S.O. 412** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Anil Charak, Tehsildar, Shri Mata Vashinov Devi, Shrine Board, Katra to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction as may be assigned to him by CEO, Shri Mata Vaishnov Devi Shrine Board.

**By Order of the Government of Jammu and Kashmir**

Sd/-  
(Achal Sethi)  
Secretary to Government

No. LAW-Powr/23/2021-10

Dated :- 02 - 12 - 2021

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Chief Executive Officer, Shri Mata Vaishno Devi Shrine Board. This is with reference to his letter No. Co/HRD/D/Off/12254-12255 dated:- 18-10-2021.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SO section, Department of Law, Justice & parliamentary Affairs (W.7.S.C.)

  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government.